

[Translation]

SHRI CHHEDI PASWAM (Sasaram): Mr. Deputy Speaker, Sir, the entire country is feeling a sense of humiliation due to the dismal performance of our players in the Olympics. (Interruptions) But the hon. Minister is the least concerned about it and he should resign from his post. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): Mr. Deputy Speaker, Sir, please instruct them. (Interruptions). You see, how they are politicising the issue?

13.50 hrs

PRE-NATAL DIAGNOSTIC TECHNIQUES (REGULATION AND PREVENTION OF MISUSE) BILL

**Extension of time for the presentation of the Report of the Joint Committee**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): I beg to move:

"That this House do further extend upto the end of the Winter Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill to provide for the regulation of the use of Pre-Natal Diagnostic Techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the

purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto."

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the end of the Winter Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill to provide for the regulation of the use of Pre-natal Diagnostic Techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto."

*The motion was adopted.*

[Translation]

(Interruptions)

SHRI CHHEDI PASWAN (Sasaram): Mr. Deputy Speaker, Sir, this is an issue of the country's prestige. Please ask the hon. Minister to resign.

[English]

MR. DEPUTY SPEAKER: Mr. Paswan, you give a separate notice.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH

AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): I want to submit to the hon. Member that he should request the State Governments to include sports in the Concurrent list and I am ready to bring a legislation that no politician or bureaucrat could be the head of the sports federation. If it is done, our country will definitely with the medals also. (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Now let us take item no. 18: Matters under Rule 377.

SHRI RAM NAIK (Bombay North): Sir, item no. 17 relates to the Bill to be introduced by the Home Minister, Shri S.B. Chavan. On that item, I want to raise a point of order because you have called the next item - Matters under Rule 377. I just want to know what has happened to item no. 17.

MR. DEPUTY-SPEAKER: They are not moving.

SHRI RAM NAIK: For that only, I want to raise a point of order. We have been given this Bill which is supposed to be introduced today. For introducing any Bill, according to the procedure, there is a system that we must get the Bill two days in advance. If the Bill cannot be given two days in advance, the Government must explain the reasons. Sir, we got the Bill yesterday with 106 pages. The Speaker has allowed under his discretion to introduce this Bill. We don't know why has this been allowed. Now you said that they are not moving. When the Government comes to the Speaker, they have to give notice seven days in advance. The Government has not done that. We are required to get the Bill two days in advance. But we have not got this bill two days in advance. The Government says that they do not want to introduce this Bill now. Now I quote a rele-

vant portion from the book, Procedure and Practice by Kaul and Shakdher: page 493:

"A Bill is not included in the List of Business for introduction until copies of bills have been made available to Members at least two days before the day on which it is proposed to be introduced. This requirement is waived by the Speaker in respect of appropriation Bills, Finance Bills and such Bills as are included in the List of Business. In case of other Bills, if the Minister concerned gives adequate reasons in a memorandum for consideration of the Speaker as to why the Bill is proposed to be introduced without copies being made available to the Members, the Speaker may permit introduction of the Bill without prior circulation or after circulation for a shorter period."

Sir, this memorandum has been given to us. Now the Government says that they do not want to introduce the Bill. They are taking the House for a ride. They are also taking the Speaker for a ride.

Sir, this Bill pertains to one crore citizens of Delhi. What is this going on? I request you, Sir, to reprimand the Home Minister for taking the time of the House and he must apologize. The Delhi citizens are very much interested in this and now the Government says that only two days are remaining. So, I request you, Sir, to reprimand the Home Minister and also if necessary, the Parliamentary Affairs Minister because under his instructions, this Bill has been included in the Agenda. Sir, now you have said that they are not moving.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I request him to ask his Whip and better not to pursue it.

MR. DEPUTY-SPEAKER: Now, Mat-  
ters under Rule 377.

13.55 hrs

MATTERS UNDER RULE 377

- (i) **Need for upgradation of technologies of the Ordnance factories, Jabalpur, Madhya Pradesh**

[English]

SHRI SHRAVAN KUMAR PATEL (Jabalpur): Sir, there is an acute recession faced by the Central Government Factories, Jabalpur in Madhya Pradesh. Jabalpur is known for its Ordnance Factories such as the Gun Carriage Factory; the Ordnance Factory, Khamaria; the Grey Iron Foundry; and the Vehicle Factory and others.

These factories have been running far short of 'Orders' during recent years. For example, the Vehicle Factory which is expected to have orders, enough to keep it running to capacity for around 4 years at a given point of time has lately been having orders enough to run it only for a year or so. Similar situation is faced by the other Central Government run ordnance factories in Jabalpur.

While cut in defence expenditure during recent years could be one of the reasons, the main reason is the pressing need for upgradation of their technology and if necessary diversification of their product-mix even at-attracting orders from civilian market.

I, therefore, urge upon the Government to speedily undertake a study in the light of the proposals made by the workers and

others concerned to determine ways for upgradation of their technology and diversification of the lines of production to keep them running to capacity smoothly.

- (ii) **Need for early installation of electronic telephone exchanges at Yavatmal, Wani and Jawala, Maharashtra**

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): Sir, in the Yavatmal Division of the telecommunication, there are continuous complaints of non working of telephones. The matter was raised in the House and Government had assured to install the Electronic exchanges at Yavatmal, Wani and Jawala exchanges in 1992. But, so far no action has been taken in this regard. Now the electronic machines are lying at Yavatmal Headquarter of DET.

Hence, I request the Central Government for early installation of electronic telephone exchanges at Yavatmal, Wani and Jawala, Maharashtra.

- (iii) **Need to firmly deal with Bodo Security Force, Assam.**

SHRI PROBIN DEKA (Magalodi): Sir, the 18th July, 1992 massacre of eight persons at Guladhihahi Darrang district, Assam by the Bodo security force militants is a grim reminder of the potential for blood-letting on the vexed Bodland issue. Ever since the Bodo Security Force was formed in 1987 in Darrang district, it has indulged in mindless violence, umindful of far reaching consequences. The frequency of indiscriminate killings during the last couple of years has set alarm bells ringing in the Bodo dominated areas of Assam. Unlike the ULFA, it does not publicise its activities, because of its organisational structure. Its nexus with the NSON and other insurgent outfits in the region as also its proclaimed objectives to "liberate" Bodo-dominated area through "armed